

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 120
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India	Applicant/petitioner
Vs.		
M/s. Advance Sufactanta India Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Applicant/petitioner:	Mr. Vipin Jai, Adv.
For the Respondent(s):	Mr. Pallav Saxena, Advocate

ORDER

Learned counsel for the petitioner states that a copy of the rejoinder has been handed over to the counsel for the respondent and the same shall be filed in the registry during the course of the day.

List for arguments on 05.02.2019.

—sd—

(M. M. KUMAR)
PRESIDENT

—sd—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)